

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL).....Diary No. 36416/2026

[Arising out of impugned final judgment and order dated 14-05-2025 in FAFO No. 2187/2003 passed by the High Court of Judicature at Allahabad]

ASHA LATA & ORS.

Petitioner(s)

VERSUS

THE NEW INDIA ASSURANCE COMPANY LTD. & ANR.

Respondent(s)

(IA No. 211706/2026 - CONDONATION OF DELAY IN FILING
IA No. 211709/2026 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS
IA No. 211708/2026 - EXEMPTION FROM FILING O.T.)

Date : 03-08-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.V.N. BHATTI
HON'BLE MR. JUSTICE N.V. ANJARIA

For Petitioner(s) :Mr. Sharve Singh, Sr. Adv.
Ms. Sthavi Asthana, AOR
Ms. Vineeta Singh, Adv.
Mr. Prakhar Singh, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay in filing as well as refiling is condoned.
2. Leave granted.

(LOKESH ARORA)
SENIOR PERSONAL ASSISTANT

(NIDHI MATHUR)
COURT MASTER (NSH)